

ANF -2A

APPLICATION FORM FOR ISSUE/MODIFICATION IN IMPORTER EXPORTER CODE(IEC) NUMBER

Part A

- Please read the detailed guidelines before filling up this form.
Click [here](#) to read the guidelines.
- Click [here](#) for information about requisite documents to be uploaded.
The documents should be uploaded in digital format–GIF, JPEG size not exceeding 5MB.
- Ensure that the requisite documents are legible before uploading.

Digital Photograph of the Applicant (3x3cm)

Applicant Details											
i. Name of entity in whose name IEC is required											
ii. Address: <i>(Registered Office Address is required in case of Companies/ Head Office Address is required for all other categories)</i>	Flat/Plot/Block No.:										
	Street/Area/Locality:										
	State:		▼	District:		▼					
	City:		PIN Code:								
iii Landline telephone no., if any (with area code)											
iv Mobile No.	Primary Mobile No.										
	Other Mobile No, if any										
v Email ID / Website Address:	Primary Email ID <i>(for correspondence with DGFT):</i>				Alternate Email ID, if any:						
	Website (if any):				FAX No.(if any, with area code)						
vi Nature of concern / entity (Please tick relevant category):	<input type="radio"/> Proprietorship <input type="radio"/> Partnership <input type="radio"/> Limited Liability Partnership <input type="radio"/> Private limited <input type="radio"/> Public Limited <input type="radio"/> Govt. undertaking <input type="radio"/> Section 25 Company <input type="radio"/> Registered Society <input type="radio"/> Trust <input type="radio"/> HUF										
vii:(a) Preferred Activities : (Please tick the relevant category)	Merchant Exporter		<input type="checkbox"/>								
	Manufacturer Exporter		<input type="checkbox"/>								
	Service Provider		<input type="checkbox"/>								
vii.(b) Others (please specify):											
viii Bank Account Details of the Applicant's entity:											
1. Name of the account holder											
2. Account Number:											
3. Name of the Bank:											
4. Branch address of the Bank:											
5. IFS Code :											
SUBMIT HERE TO PROCEED FURTHER											
Enter Registration Code: <i>(As received on mobile/ email provided as above)</i> and continue:											

Part B : Branch Details												
i Enter number of Branches/ Divisions/Units/Factories located in India and abroad:												▽
ii Address of Branches, Divisions, Units, Factories located in India and abroad	Flat/Plot/Block No.:											
	Street/Area/Locality:											
	State:	▽	District:		▽							
	City:			PIN Code:								
Part C : Please fill in the following details:												
Part C 1 In case the entity is a Proprietor firm :												
1.a) Name of Proprietor												
b) Residential Address	Flat/Plot/Block No.:											
	Street/Area/Locality:											
	State:	▽	District:		▽							
	City:			PIN Code:								
c) Aadhaar Card Number, if available:												
Part C 2: In case the entity is Partnership firm												
1.PAN details of the entity	Name as in PAN											
	Date of Incorporation (DD/MM/YYYY)											
	PAN											
2. Enter the number of partners in the Partnership Firm :												▽
3. Fill in the following details for each partner:												
a. Name as in PAN												
b Father's name												
c. Date of Birth (DD/MM/YYYY)												
d. Residential Address of the Partner:	Flat/Plot/Block No.:											
	Street/Area/ Locality:											
	State:	▽	District:		▽							
	City:			PIN Code:								
e. Mobile No.												
f. PAN:												
g. Aadhaar Card Number, if available												
Part C 3: In case the entity is a Limited Liability Partnership/ Private/ Public/Govt. Undertaking / Section 25 Company:												
1.PAN details of the firm:	Name as in PAN											
	Date of Incorporation											
	PAN											
2. LLPIN /CIN (whichever is applicable)												
3. Registration Certification No.												
4. Enter the number of Partners/Directors in the Firm/Company :												▽

5. Fill in the following details for each Partner/Director:	
a. Name	
b PAN	
c. Director Identity Number	
d. Aadhaar Card Number, if available	

Part C 4: In case the entity is a Registered Society/Trust**

** (Individuals /Charitable institutions/ Registered NGOs importing goods, which have been exempted from Customs duty under Notification issued by the Ministry of Finance for bonafide use by victims affected by natural calamity may refer to the para 2.07 of Handbook of Procedure and use Permanent IEC No 0100000126)

1. PAN details of the Society/Trust:	Name as in PAN	
	Date of Incorporation	
	PAN	
2. Registration Number:		
3. Details of the Secretary/ Chief Executive of the Society; or Managing Trustee of the Trust		
a. Name as in PAN		
b. Residential Address	Flat/Plot/Block No.:	
	Street/Area/ Locality:	
	State: <input type="text"/>	District <input type="text"/>
	City	PIN <input type="text"/>
c. Aadhar Card No. if available		

Part C 5: In case the entity is a HUF

1. PAN details of the Entity:	Name as in PAN	
	Date of Incorporation	
	PAN	
2.Details of the Karta		
a. Name as in PAN		
b. Residential Address	Flat/Plot/Block No.:	
	Street/Area/ Locality:	
	State: <input type="text"/>	District <input type="text"/>
	City	PIN <input type="text"/>
3. Aadhar Card Details, if available		

Part D: DECLARATION/UNDERTAKING

1	<p>I/We hereby certify that :</p> <p>A. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):</p> <p>(i) The Customs Act, 1962,</p> <p>(ii) The Central Excise Act 1944,</p> <p>(iii) Foreign Trade (Development & Regulation) Act 1992, and</p> <p>(iv) The Foreign Exchange Management Act,1999;</p> <p>(v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974</p> <p>B. none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;</p> <p>C. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;</p> <p>D. we have not obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority</p>
	I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as

2	amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Export & Import Items.
3.	I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
4.	I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheld there from.
5	I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

Tick the box as acceptance of declaration/ undertaking and fill in the details below.

Place:

Date:

Name of the applicant*:

Designation:

Official Address:

Telephone/Mobile No:

Email of the applicant:

PAN of the signatory applicant*:

[CLICK HERE TO UPLOAD DOCUMENTS AND THE APPLICATION FORM](#)

Part E:

1. Click HERE to review the information submitted and check the documents uploaded. Ensure that all requisite columns are filled in and legible copies of requisite documents have been uploaded.
2. Click HERE to pay the fees. ▼
3. Select the Jurisdictional RA to submit the IEC application :
4. Click HERE to digitally sign* and submit the application form online to Jurisdictional RA. OR Click HERE to print the filled up application form. The print out of the application form duly signed and uploaded* may then be submitted either, through post or handed over physically in the office of the concerned Jurisdictional RA's office.
Note* Application has to be signed by Proprietor/ Managing Partner/ Designated Partner /Director/ Secretary or Chief Executive of the Society/ Managing Trustee / Karta as the case may be.

DETAILED GUIDELINES FOR ISSUE / MODIFICATION OF IMPORT EXPORT CODE NUMBER (IEC)

I Who needs to apply: All who intend to import/export, are required to have an IEC. However certain categories of Importer/ Exporter are exempted from those obtaining IEC. The list of such categories of such categories is at paragraph 2.07 of Handbook of Procedure.

Click [Here](#) to see the exempted categories

II Application Process:

- Step 1 : Click on the link "Online IEC application" on DGFT website <http://dgft.gov.in>.
- Step 2 : Fill up Applicant Details in **Part A** and submit.
- Step 3 : Registration Code will be sent at the email and / mobile number provided by the applicant. It will enable the applicant to fill further details in the Application form. Remember or write down the Registration Code at any safe place. This may be required in case of deficiency note requiring refilling of information/documents.
- Step 4 : Fill in relevant columns in **Part B and C**.
- Step 5 : The Declaration/Undertaking as in **Part D** may be read carefully and the box underneath it may be ticked as token of having read and accepted the Declaration/ Undertaking. The details of the signatory applicant may also be filled thereafter.
- Step 6 : The digital photograph, requisite documents (as detailed below) and the application form may then be uploaded.
- Step 7 : In **Part E**, review the information submitted and check to ensure that documents uploaded are legible and then pay the application/modification fee.
- Step 8 : Select the concerned Jurisdictional Regional Authority. Details of appropriate Regional Authority are also available at <http://dgft.gov.in/exim/2000/map.html>.
- Step 9 : **Filing application along with the requisite documents 'online' is mandatory.** Those with digital signatures can sign the application form digitally and submit it to Jurisdictional RA.

OTHERS

- Take a print out of the complete form. The Declaration /Undertaking is to be signed and uploaded alongwith other requisite documents. Thereafter the signed application form is required to be submitted through post or handed over in the office of the concerned Jurisdictional Regional Authority. No documents are required to be attached.
- Step 10 : On submission of the form, a confirmatory message/sms of receipt would be sent on the registered email/ mobile number.
- Step 11 : After processing of documents/details an **email would be sent at the email address of the applicant informing that an e-IEC has been approved and a digitally signed e-IEC (no.) has been generated . The e-IEC can be viewed and printed by clicking on "Online IEC application" on the DGFT website (<http://dgft.gov.in/>) and submitting the requisite details therein.**
- Or** a rejection letter would be sent on e-mail, conveying the grounds of rejection.
- Step:12 Deficiency can be removed by re-login onto the "Online IEC application" on DGFT website and filling the form afresh with requisite application processing fee.

Applicants seeking modification in IEC, please check instructions in Para (VI) of the
NOTE detailed guidelines.

III. IEC application fee is Rs. 500/-. For Modification the Fee is Rs 200/-

IV Mode of Payment of application fee:

- For payment of fee the applicant can use the Electronic Fund Transfer (EFT from the bank account of the applicant) mode.
- For Electronic Fund Transfer (EFT), the Applicant should have a Net Banking Account with one of the following designated banks:

i. HDFC Bank	ii. ICICI Bank
iii. Bank of India	iv. State Bank of India
v. Central Bank of India	vi. Punjab National Bank
vii. IDBI	viii. Axis Bank
ix. Union Bank of India	x. Oriental Bank of Commerce

V: Tick and upload the requisite documents as detailed below:		
A	Proprietorship	<ul style="list-style-type: none"> • Digital Photograph (3x3cms) of the Proprietor. • Copy of PAN card of the Proprietor. • Copy of Passport (first & last page)/Voter's I-Card/ Driving Licence/UID (Aadhar card) (any one of these). • Sale deed in case business premise is self-owned; or Rental/Lease Agreement, in case office is rented/ leased; or latest electricity /telephone bill. • Bank Certificate as per ANF 2A(I)/ Cancelled Cheque bearing pre-printed name of applicant and A/C No.
B	Partnership firm	<ul style="list-style-type: none"> • Digital Photograph (3x3cms) of the Managing Partner. • Copy of PAN card of the applicant entity. • Copy of Passport (first & last page)/Voter's I-Card /UID (Aadhar Card) /Driving Licence/PAN (any one of these) of the Managing Partner signing the application. • Copy of Partnership Deed. • Sale deed in case business premise is self-owned; or Rental/Lease Agreement, in case office is rented/ leased; or latest electricity /telephone bill. • Bank Certificate as per ANF 2A (I)/Cancelled Cheque bearing pre-printed name of the applicant entity and A/C No.
C	LLP firm Government Undertaking Public Limited Company Private Limited Company Section 25 Company	<ul style="list-style-type: none"> • Digital Photograph (3x3cms) of the Designated Partner/Director of the Company signing the application. • Copy of PAN card of the applicant entity. • Copy of Passport (first & last page)/Voter's I-Card /UID (Aadhar Card) /Driving Licence/ PAN (any one of these) of the Managing Partner/Director signing the application. • Certificate of incorporation as issued by the RoC • Sale deed in case business premise is self-owned; or Rental/Lease Agreement, in case office is rented/ leased; or latest electricity /telephone bill. • Bank Certificate as per ANF 2 A(I)/Cancelled Cheque bearing pre-printed name of the company and A/C No .
D	Registered Society	<ul style="list-style-type: none"> • Digital Photograph (3x3cms) of the signatory applicant/Secretary or Chief Executive. • Copy of PAN card of the applicant entity.

	Trust	<ul style="list-style-type: none"> • Copy of Passport (first & last page)/Voter's I-Card /UID (Aadhar Card) /Driving Licence/ PAN (any one of these) of the Secretary or Chief Executive/ Managing Trustee signing the application. • Sale deed in case business premise is self-owned; or Rental/Lease Agreement, in case office is rented/ leased; or latest electricity /telephone bill. • Registration Certificate of the Society / Copy of the Trust Deed • Bank Certificate as per ANF 2A(I)/Cancelled Cheque bearing pre-printed name of the Registered Society or Trust and A/C No.
E	HUF	<ul style="list-style-type: none"> • Digital Photograph (3x3cms) of the Karta. • Copy of PAN card of the Karta. • Copy of Passport (first & last page)/Voter's I-Card/ UID (Aadhar card)/ Driving Licence (any one of these) of the Karta. • Sale deed in case business premise is self-owned or Rental/Lease Agreement, in case office is rented/ leased or latest electricity /telephone bill. • Bank Certificate as per ANF 2A(I)/ Cancelled Cheque bearing pre-printed name of applicant and A/C No.

VI Modification in Import Export Code (IEC) number*

(*Before seeking modification in IEC, kindly carry out necessary modifications in other requisite/supporting documents, and these documents may be uploaded as requisite proof of changes made.)

1. For Modification, enter the IEC Number :

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2. Click [here](#), to modify and update the existing details as in Part A,B and C

3. Declaration /Undertaking as in Part D may be accepted and details there under may be filled. Thereafter, the requisite documents and the application form may be uploaded.

4. In Part E,

(i) Review the information submitted and check the documents uploaded.

(ii) Pay application fee of Rs 200/- for modification in the IEC number.

(iii) Select the Jurisdictional RA to submit the form.

(iv) Digitally sign and submit the application form online to Jurisdictional RA

OR

Print the filled up application form. The duly signed printed version of the filled up application form may then be submitted either, through post or handed over physically in the office of the concerned Jurisdictional RA's office.

FORMAT OF BANK CERTIFICATE FOR ISSUANCE OF IEC

(To be issued on the official letter head of the Bank)

Ref No.

To

.....

(Name and address of the issuing authority)

Sir/ Madam

..... (Name of the bank/branch) certify that
M/s..... (Name and Address of the account holder) is/ are maintaining a
Savings Bank Account / Current Account (tick whichever is applicable) No. with us, since
.....

Affix
Passport
Size
Photograph
of the
applicant

Note: The photograph as affixed and attested is of the account holder.

(Signature of the issuing authority)
(Not below the rank of Manager)

Name.....

Designation

IFS Code of the issuing bank:

Date:

Place:

(Banks'
Stamp)

FORMAT OF ELECTRONIC IMPORTER - EXPORTER CODE (e-IEC)

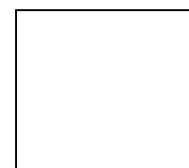
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
OFFICE OF _____ DIRECTOR GENERAL OF FOREIGN TRADE

(Full Address)

CERTIFICATE OF ELECTRONIC IMPORTER - EXPORTER CODE (e-IEC)

[This is a computer generated certificate. The authenticity of this certificate may be verified by clicking on the link "View your IEC" on the DGFT's website (<http://dgft.gov.in>) and filling in the e-IEC number and minimum three letters of the name of the e-IEC holder.]

1. Name
2. Address
3. Name and Designation of
the signatory applicant whose
photograph has been uploaded
4. Address of the
Branch/Div./Unit, if any:
5. IEC number:
6. Date of issue:
7. PAN:



digital photograph

Place:

Date:

Name and Designation of the Issuing Authority